

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1941/2025

[Arising out of impugned final judgment and order dated 07-02-2024 in CRLA No. 379/1983 passed by the High Court of Judicature at Allahabad]

MAHESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 8922/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 165416/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 25-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Shakti Singh Dhakray, Adv.
Ms. Jinisha Jai, Adv.
Mr. Kumar Dushyant Singh, AOR
Mr. B P Singh Dhakray, Adv.
Ms. Jinisha Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. There is a letter for adjournment circulated by the learned counsel for the petitioner(s).
2. List after two weeks.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)